

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 113/TT//2013

Date: 23.5.2014

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval of transmission tariff for assets associated with Vindhyachal IV & Rihand III (1000MW) Generation Project in Western Region for tariff block 2009-14 period

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to respondents/ beneficiaries, latest by 13.6.2014:-

1. Calculation of interest on debt (charged to P&L account and capitalized) for all the assets covered in "Transmission system of Vindhyachal-IV and Rihand-III Generation Project";
2. Element wise (Building, civil work, Substation etc) break-up of IDC and IEDC claimed up to scheduled DOCO and from scheduled DOCO to actual DOCO for the assets covered in the instant petition;
3. Documentary proof for exchange rate considered for foreign loans in case of asset-2;
4. Reasons for the discrepancy (Apportioned approved cost indicated in Revised Form-6 of Asset-2 submitted vide affidavit received on 29.4.2014 is ₹ 1029.03 lakh, whereas as per Form-6 submitted along with original petition, apportioned approved cost is ₹14841.46 lakh).

Yours faithfully,

Sd/-
(Dr. P.K. Sinha)
A C (Legal)